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SURGEON GENERAL WITH GOVERNMENT, ETC. (CHANGE IN DESIGNATIONS) ACT, 1972

3 of 1973

[12th January, 1973]

CONTENTS

- 1. Short title and commencement
- 2. Construction of references in enactments or instruments
- 3. Amendments of certain enactments
- 4. Savings

SCHEDULE 1:- <u>SCHEDULE</u>

SURGEON GENERAL WITH GOVERNMENT, ETC. (CHANGE IN DESIGNATIONS) ACT, 1972

3 of 1973

[12th January, 1973]

An Act to amend certain enactments on account of change in designations of certain officers of the Medical and Public Health Departments of the Government of Maharashtra and to provide for matters connected therewith. WHEREAS, the post of Surgeon General withthe Government of Maharashtra and the post of Director of Public Health for the Government of Maharashtra have been abolished; and the posts of Director of Medical Education and Research and Director of Health Services were created, and the designations and functions of other officers in the Medical and the Public Health Departments have been reallotted by the State Government with effect from the 1st May 1970 to the two Directorates of Medical Education and Research and of Health Services; AND WHEREAS, some of these officers carried with their office membership and functions on certain corporate bodies and other authorities by virtue of such office; AND WHEREAS, it is necessary toprovide for their continuance or variation on such bodies and authorities; AND WHEREAS, it is expedient to amend certain enactments and to provide for matters connected therewith; It is hereby enacted in the Twenty-third Year of the Republic of India as follows

1. Short title and commencement :-

- (1) This Act may be called the Surgeon General with Government, etc. (Change in Designations) Act, 1972.
- (2) It shall be deemed to have come into force on the 1" day of May 1970.

2. Construction of references in enactments or instruments :-

Any reference to the Medical Department or the Public Health Department or to any officer of these Departments, in any law for the time being hi force, or in any instrument or other documents, shall be constructed as and shall be deemed to be a reference to the Directorate of Medical Education and Research or the Directorate of Health Services of the Government of Maharashtra, or to the officer of corresponding rank in any such Directorate according to the functions allotted to the relevant Directorate or the officer, as the case may be, under Government Resolution in the Urban Housing Department, Development Public Health MMEand No. 3869/5975/(a)-B, dated the 20th April 1970.

3. Amendments of certain enactments :-

The enactments specified in column 1 of the Schedule are hereby amended in the manner, and to the extent, shown in column 2 thereof.

4. Savings :-

All officers of the Directorates of Medical Education and Research, and of Health Services, functioning on any corporate body or other authority by virtue of their office at the commencement of this Act, shall be deemed to have been properly appointed thereto; and anything done or any action taken by such officers shall be deemed to be duly done or taken and the body and authority shall be deemed to be properly constituted, and such thing done or action taken shall not be called in question on the ground only that the body or authority was not properly constituted, or the officer was not properly appointed thereto.

SCHEDULE 1
SCHEDULE

SCHEDULE. (See section 3)

Enactments	Amendments
1	2

University
Act, 1948
(Bom. XX of 1948).

in Section 16, in sub-section (1), under the heading "Glass I Ex-officio members", in paragraph (B),

ig Cfall fall fall (v)words "Four
members" the
words "Five
members" shall
be substituted;

(b) for subclause (a), the following subclauses shall be

substituted, namely ;-"(a) Health Services, (aa) Medical **Education** and Research," The In Section 15, in sub-section Shreemati Nathibai (1), under the Damodar heading "Class I Thakersey **Ex-officio** Women's members", in University paragraph (B), Act, 1949 in Clause (iii)-(Bom. LI of 1949). (a) for the

words "Four members" the words "Five members" shall be substituted: (b) for subclause (b), the following subclauses shall be substituted, namely ;-"(b) Health Services, (bb) Medical **Education** and Research,"

University

The Bombay ${
m In}$ Section 16, in sub-section

Act, 1953 (Bom. XXXI of 1953). (1), under the heading "Class I Ex-officio Fellows", in paragraph (B), for clause (vii), the following clauses shall be substituted,

"(vii) The Director of Health Services, (vii-a) The Director of Medical Education and Research,"

The	In Section 16,
Maharashtra	in sub-section
University	(1), under the
Act, 1958	heading "Class I
(Bom.	Ex-officio
XXXIX of	members", in
1958).	paragraph (B),
	in Clause (vi),-
	(a) for the
	words "Four
	members" the
	words "Five
	members" shall
	be substituted;
	(b) for sub-
	clause (a), the
	following sub-
	1

clauses shall be substituted, namely ;-"(a) Health Services, (aa) Medical **Education** and Research," The Shivaji In Section 17, University in sub-section Act, 1962 (1), under the (Mah. XXVIII heading "Class I of 1962). Ex-officio members", in paragraph (B), in clause (vii)-(a) for the words "Four members" the

words "Five members" shall be substituted; (b) for subclause (a), the following subclauses shall be substituted, namely ;-"(a) Health Services, (aa) Medical **Education** and Research," In Section 16, in sub-section

The Nagpur University Act, 1963 (Mah. XXII

(1), under the heading "Class I

of 1964).	Ex-officio
	members", in
	paragraph (B),
	in Clause (ix)- (a) for the
	words "Three
	members" the
	words "Four
	members" shall
	be substituted;
	(b) for sub-
	clause (a), the
	following sub-
	clauses shall be
	substituted,
	namely ;-"(a)
	Health Services,
	(aa) Medical

	Education and Research".
The Maharashtra Medical Council Act, 1965 (Mah. XL VI of 1965).	(1) In Section
	namely
	"(ai) The
	Director of
	Health Services,
	ex-officio; (aii)
	The Director of
	Medical
	Education and

Research, exofficio".

(2) In Section 11, in Subsection (1), for the words "and Surgeon General with the Government of Maharashtra, ex-officio" the following shall be substituted, namely :-"the Director of Health Services, ex-officio and

the Director of Medical **Education** and research, exofficio, ".

The XL of 1966).

(I)'In Section 3, Maharashtra in Sub-section Nurses Act, (3), in clause 1966 (Mah. (a), for subclauses (i) and (ii), the following shall be substituted, namely :-"(i) the Director of Health Services; (ii)

the Director of Medical Education and Research,".

(2) In Section 19, in Subsection (4), for the words "Deputy Director of Medical Services or of Public Health" the words "Deputy Director of Health Services or of Medical Education and Research" shall be substituted.